

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4007
TO BE ANSWERED ON 04TH JANUARY, 2019**

ADULTERATED FOOD ITEMS

**4007. SHRI R. DHRUVA NARAYANA:
SHRI MANSUKHBHAI DHANJIBHAI VASAVA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether nearly 25 percent of the edible goods are adulterated in India as per the reports of FSSAI and if so, the details thereof;
- (b) whether adulteration in milk products, edible oils, vegetables, sweets and other food items is adversely affecting the health of the people in the country and if so, the details thereof;
- (c) the percentage of adulteration reported in food items in the country during each of the last three years and the current year, State/UT-wise;
- (d) the action taken against the guilty persons involved in it; and
- (e) the comprehensive measures and remedial steps taken by the Government to check adulteration?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): As per the information received from States/UTs, the total number of analysed samples in the country found non-compliant to the provisions of Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations made thereunder during the last three years is less than 25% but higher than 20%.

(b) to (d): Presence of contaminants like aflatoxin M1, heavy metals, insecticides etc. in food items beyond the prescribed limits is harmful to human health. A statement giving State/UT wise data relating to total number of samples analysed, analysed samples found non-conforming, percentage of such non-compliant samples, number of civil/criminal cases launched, number of cases of conviction, number of cases in which penalties imposed and amount raised for the years 2015-16, 2016-17 and 2017-18 is at Annexure I, II and III respectively. Data relating to current year is not available.

Contd.....

(e): Implementation and enforcement of Food Safety and Standards (FSS) Act, 2006 primarily lies with State/UT Governments. Regular surveillance, monitoring, inspection and random sampling of food products are being carried out by the officials of Food Safety Departments of the respective States/UTs to check compliance of standards laid down under the FSS Act, 2006, and the Rules and Regulations made thereunder. In cases where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006. Punishment for unsafe food is specified in Section 59 of FSS Act which includes both conviction and fine which depends on seriousness of impact on human health. In cases resulting in death, the prison term may extend upto life imprisonment.

The Food Safety and Standards Authority of India (FSSAI) has notified the Food Safety and Standards (Food Safety Auditing) Regulations, 2018 on 28.8.2018 to lay down procedure for conducting third party food safety audit of Food Business Operators (FBOs) to ascertain adherence to food safety and hygiene requirements laid down in Schedule 4 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. FSSAI is encouraging self compliance to provisions of FSS Act, Rules and Regulations by FBOs by way of developing sector specific guidance documents with the intent to provide implementation guidance to food businesses (especially the small and medium businesses) in meeting the requirements laid down in Schedule 4 of the Food Safety & Standards (Licensing & Registration of Food Businesses) Regulations, 2011 relating to hygiene and food safety.; by providing training to Food Safety Supervisors in food business establishments, by developing a system-IFS Quick Access, integrating all Food Safety Standards and Regulations for providing quick access to vertical as well as horizontal standards to minimise ambiguity in the interpretation of Act and Regulations .

FSSAI is also creating awareness about adulteration through manuals like Detecting Adulterants with Rapid Testing (DART) which is compilation of some common adulterants and contaminants that can be tested by citizens themselves, booklet titled ‘Pink Book- Your Guide for Safe and Nutritious Food at Home’ which is crafted specially for kitchens in Indian Homes so that the food prepared is safe, hygienic and nutritious.

.....

Annexure I

Annual Public Laboratory Testing Report for the year 2015-2016								
Name of the State/ U.T.	No. of Samples Analyzed	No. of Samples found adulterated /misbranded	Percentage of samples found adulterated / misbranded	No. of Cases Launched		No. of Convictions/ Penalties		
				Criminal	Civil	Convictions	Penalties/Amount raised in Rupees	
A & N Islands	156	25	16%	0	0	0	Rs. 2,71,000	
Andhra Pradesh	4860	870	18%	194	347	4	83/ Rs. 52,15,000	
Arunachal Pradesh	290	30	10%	0	28	0	5/ Rs. 15,000	
Assam	503	72	14%	10	80	2	4	
Bihar	1447	35	2%	0	93	0	4/ RS. 20,000	
Chandigarh	206	15	7%	--	15	0	Rs. 10,52,000	
Chhattisgarh	1026	298	29%	3	17	0	Rs. 85,000	
Dadra & N.H	65	5	8%	0	2	0	0	
Daman & Diu	106	11	10%	0	11	0	0	
Delhi	1472	239	16%	149	0	0	Rs. 44,82,500	
Goa	1155	72	6%	0	4	1	1/ Rs. 5,000	
Gujarat	14891	1242	8%	30	507	1	182/ Rs. 1,90,05,906	
Haryana	2063	180	9%	7	149	0	111/ Rs. 27,43,600	
Himachal Pradesh	390	53	14%	22	12	25	Rs. 9,50,000	
Jammu & Kashmir	1215	334	27%	1	335	215	Rs. 22,14,400	
Karnataka	2340	433	19%	--	58	0	Rs. 4,36,000	
Kerala	2196	459	21%	138	246	17	44 / Rs. 66,33,500	

	Madhya Pradesh	9994	1311	13%	82	879	36	447/ Rs. 4,48,26,000
	Maharashtra	8066	2195	27%	190	418	24	186/ Rs. 59,16,053
	Manipur	67	0	0%	0	8	8	8/ Rs. 1,64,000
	Meghalaya	87	4	5%	0	0	0	0
	Mizoram	17	4	24%	0	0	0	0
	Nagaland	187	76	41%	--	32	20	20/ Rs. 10,000
	Odisha	211	61	29%	--	2	--	1
	Puducherry	827	11	1%	0	1	0	1/ Rs. 5,000
	Sikkim	5	0	0%	0	0	0	0
	Tamil Nadu	1783	607	34%	107	308	23	202/ Rs. 58,90,800
	Tripura	814	17	2%	--	5	0	Rs. 2,750
	Uttar Pradesh	14833	7189	48%	506	4864	164	2370/ Rs. 11,51,20,480
	Uttarakhand	1073	183	17%	10	95	0	Rs. 15,35,000
	West Bengal	154	102	66%	1	13	0	0
	Total:	72,499	16,133	22%	1,450	8529	540	3,669/ Rs. 21,65,98,989

Information received from States/UTs.

Annexure II

Annual Public Laboratory Testing Report for the year 2016-2017							
Name of the State/ U.T.	No. of Sample s Analys ed	No. of Samples found non- confirmin g	Percentage of samples found adulterated /misbrand ed	No. of Cases Launched		No. of Convictions/ Penalties	
				Crimi nal	Civil	Conviction s	Penalties/Amount raised in Rupees
Andhra Pradesh	4687	552	12%	153	396	8	119/ 11107000
Arunachal Pradesh	302	10	3%	1	8	0	12/ Rs. 348400
Assam	526	67	13%	3	23	0	2/ Rs. 30000
Bihar	2427	42	2%	3	30	6	Rs. 73000
Chandigarh	251	19	8%	2	14	1	Rs. 300000
Chhattisgarh	1693	425	25%	--	--	--	
Dadra & N.H	44	3	7%	--	3	--	
Delhi	1152	120	10%	9	98	106	68/ Rs. 3741500
Goa	874	111	13%	--	5	1	1/ Rs. 20000
Gujarat	11329	839	7%	46	513	2	Rs. 16681000
Haryana	2033	188	9%	18	243	14	71/ Rs. 2982170
Himachal Pradesh	315	57	18%	--	35	23	Rs. 195000
Jammu & Kashmir	2952	1114	38%	24	611	1	320
Karnataka	2837	341	12%	26	112	--	112/ Rs. 2195900
Kerala	1784	457	26%	83	124	15	4/ Rs. 375380
Madhya Pradesh	5461	609	11%	60	483	26	252/ Rs. 7427700
Maharashtra	10030	2529	25%	313	943	0	340/ Rs 11080888
Manipur	207	30	14%	0	30	0	5/ Rs. 520000
Meghalaya	43	3	7%	--	--	--	
Mizoram	20	2	10%	0	0	0	
Nagaland	285	42	15%	0	0	0	0
Odisha	508	75	15%	12	52	0	2/

								Rs. 20000
Puducherry	495	32	6%	0	0	0		
Punjab	4054	2240	55%	56	1442	--		Rs. 1410921
Rajasthan	4923	1276	26%	193	169	0		65/ Rs. 115557
Tamil Nadu	3022	970	32%	244	617	109		442/ Rs. 7898500
Telangana	1480	330	22%	103	85	15		17/ Rs.504000
Tripura	173	12	7%	0	6	0		
Uttar Pradesh	13567	5663	42%	375	5101	1273		2906/ Rs.101962350
Uttarakhand	676	119	18%	3	199	--		19/ Rs. 1004000
West Bengal	190	48	25%	11	--	5		Rs. 200000
Total:	78,340	18,325	23%	1738	11351	1605		4757/ Rs.17,01,93,266

Information received from States/UTs.

Annexure III

Annual Public Laboratory Testing Report/Data for the year 2017-18								
Name of the State/U.T.	No. of Samples Analysed	No. of Samples found Adulterated /Misbranded	Percentage of samples found adulterated /misbranded	No. of Cases Launched		No. of Convictions / Penalties		
				Criminal	Civil	Convictions	Penalties no.	Penalties amount raised in Rupees
A & N Islands	234	49	21%	0	285	0	285	36,91,500
Andhra Pradesh	3881	765	20%	147	282	75	121	49,11,500
Arunachal Pradesh	269	9	3%	4	7	0	9	75,500
Assam	610	78	13%	4	39	0	6	1,22,000
Bihar	2248	215	10%	28	122	-	-	-
Chandigarh	376	25	7%	-	21	--	4	2,25,000
Chhattisgarh	1564	388	25%	15	81	13	30	1,71,004
Dadra & N.H	67	4	6%	4	-	-	-	-
Daman & Diu	71	6	8%	2	-	0	0	
Delhi	1271	120	9%	127	0	39	-	2,68,98,000
Goa	1268	82	6%	8	-	7	-	7,05,000
Gujarat	9576	713	7%	27	481	382	382	2,59,82,503
Haryana	2067	380	18%	33	303	8	280	31,12,360
Himachal Pradesh	164	50	30%	9	8	5	43	9,81,000
Jammu & Kashmir	3643	992	27%	-	921	310	512	54,89,200
Jharkhand	580	219	38%	-	-	-	-	-
Karnataka	3257	426	13%	53	236	-	236	40,27,270
Kerala	3783	703	19%	48	332	88	147	39,89,880
Madhya Pradesh	6270	904	14%	27	547	10	507	2,39,42,000
Maharashtra	9022	1532	17%	194	589	83	141	17,34,500
Manipur	830	295	36%	9	19	0	4	2,60,000
Meghalaya	29	3	10%	-	-	-	-	-
Mizoram	84	52	62%	0	0	0	5	0
Nagaland	310	69	22%	0	0	0	0	0
Odisha	229	54	24%	13	77	0	0	0

Puducherry	3,156	--	--	--	-	-	-	-
Punjab	11057	3053	28%	40	1022	22	568	46,23,650
Rajasthan	3549	1598	45%	91	171	0	108	7,83,000
Sikkim	4	0	0%	0	0	0	0	0
Tamil Nadu	7383	2461	33%	496	825	896	-	2,24,66,700
Telangana	823	175	21%	25	15	1	20	-
Tripura	268	18	7%	-	-	-	-	-
Uttar Pradesh	19063	8375	44%	102	7232	3237	4219	12,91,85,500
Uttarakhand	1119	120	11%	-	-	-	-	-
West Bengal	1228	329	27%	-	-	22	-	1,64,000
Total	99,353	24,262	24%	1,506	13,615	5,198	7,627	26,35,41,067

Information received from States/UTs.